

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00075/2021

Dated Tuesday the 2nd day of February Two Thousand Twenty One

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)**

(Through Video Conferencing)

M.Kuppan, (57 yrs), S/o. Murugan,
2/33, Perumal Koil Street,
59, Adi Padma Puram,
Manvour Post,
Thiruvallur Dist, Pin 631210.

....Applicant

By Advocate M/s. R. Pushpalatha

Vs

1.The Divl. Railway Manager,
The Divl. Railway Manager's Office,
Personnel Branch, Southern Railway, Chennai Division,
Chennai 600003.

2.The Asst. Personnel Officer/Elec/MAS,
Personnel Branch,
Southern Railway, Chennai Division,
Chennai 600003.

3.The Sr. Divl. Personnel Officer/MAS,
Personnel Branch, Chennai Division,
Chennai 600003.

....Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

The reliefs prayed for in this OA is as follows:

"i. To direct the respondent to consider the representation made by the applicant dated 09.03.2020 to furnish the status of the appointment of his ward and time and date may be fixed by this Hon'ble Tribunal to dispose the representation.

ii. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. Heard Ms. R. Pushpalatha, counsel for the applicant & Mr. P. Srinivasan, Sr. Standing Counsel for Railways appearing on advance notice.

3. As the relief prayed for in this OA is regarding the disposal of the representation of the applicant dt. 09.03.2020, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider and dispose of the representation of the applicant dt. 09.03.2020 by a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.

4. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

(S.N.Terdal)
Member(J)

02.02.2021

SKSI